

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28656 OF 2012

Between:

1. Cherabuddi Educational Society, 2-2-1105/9/2, Tilak Nagar Hyderabad-44. Rep by its Honorary Secretary Smt. C. Kamala.
2. CVR College of Engineering, Mangalpalli, Ibrahimpatnam, Ranga Reddy District Rep by its Honorary Secretary Smt. C. Kamala.
3. Smt C. Kamala, W/o. Prof. C Madhusudana Reddy, aged 69 years, R/o. 2-2-1105/9/2, Tilak Nagar Hyderabad-44

...PETITIONERS

AND

1. Government of Andhra Pradesh, Rep by its Principal Secretary, Higher Education Department, Secretariat Buildings, Hyderabad
2. The Commissioner and Director of Technical Education, BRKR Buildings, Hyderabad
3. A.P.State Council for Higher Education, Rep by its Secretary, Saifabad, Hyderabad
4. Admission & Fee Regulatory Committee for Matters, Relating to Fee Fixation in Private Unaided Professional Colleges, 1st Floor (South Wing) Gagan Vihar, MJ Road, Hyderabad, Rep by its Member Secretary
5. Jawaharlal Nehru Technological University, Kukatpally, Hyderabad Rep by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue Writ, Order, direction more particularly one in the nature of Writ of Mandamus i) declaring the A.P. Ordinance No.5 of 2012 as ultra vires and unconstitutional and strike down the same ii) declaring the action of the 1g respondent in issuing G.O.Ms.No.54, Higher Education (EC.2) Department, dated 11.08.2012 as illegal, unconstitutional and without jurisdiction and competence and set aside the same

I.A. NO: 1 OF 2012(WPMP. NO: 36540 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased issue interim orders suspending the operation of impugned G.O.Ms.No.54, fisher Education (EC.2) Department, dated 11.08.2012 issued by the Im respondent, pending the disposal of the above Writ Petition

I.A. NO: 2 OF 2012(WPMP. NO: 37220 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to receive this additional affidavit on record and allow the Writ Petition as prayed for

I.A. NO: 1 OF 2013(WPMP. NO: 38494 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the order of dismissal dated 23.09.2013 and restore Writ Petition No. 28656 of 2012

Counsel for the Petitioners: MS. ANJALI MANGHNANI FOR SRI. P RADHIVE REDDY

Counsel for the Respondent Nos.1,2&3: GP FOR HIGHER EDUCATION

Counsel for the Respondent No.4: SRI C SUDESH ANAND(SC FOR APSCHE)

Counsel for the Respondent No.5: SRI K RATHANGA PANI REDDY SC FOR JNTU

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28656 of 2012

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Anjali Manghnani, learned counsel representing
Mr. P. Radhive Reddy, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the
issue involved in the Writ Petition has been rendered
academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is
dismissed as infructuous.

Miscellaneous applications, if any pending, shall
stand closed. There shall be no order as to costs.

//TRUE COPY//

**SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR
SECTION OFFICER**

To,

1. One CC to SRI. P RADHIVE REDDY Advocate [OPUC]
2. One CC to SRI.C SUDESH ANAND SC FOR APSCHE [OPUC]
3. One CC to SRI. K RATHANGA PANI REDDY SC FOR JNTU [OPUC]
4. Two CCs to GP FOR HIGHER EDUCATION ,High Court for the State of
Telangana. [OUT]
5. Two CD Copies

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HIGH COURT

DATED:21/10/2024

ORDER

WP.No.28656 of 2012



**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

8 Copies

*Sr
25/10/24*